

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 25 of 2019

IN

Company Appeal (AT) (Insolvency) No. 483 of 2018

IN THE MATTER OF:

EIH Ltd.

...Appellant

Versus

Subodh Kumar Agrawal

...Respondent

For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Arjit Mazumdar, Mr. Sambo Nandy, Ms. Akanksha Kaushik and Mr. Saikat Sarkar, Advocates.

**For Respondent: Mr. Sumant Batra, Mr. Pranav Gupta, Advocates.
Mr. Subodh Kumar Agrawal, RP.**

O R D E R

04.03.2020 Mr. Pranav Gupta, Advocate states that arguing counsel for Respondent is not available and seeks time.

List the Contempt Case in 'For Admission (After Notice)' category on **15th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)